

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES
LOK SABHA
STARRED QUESTION NO.160
TO BE ANSWERED ON 6TH MARCH, 2018

AMENDMENT IN CRZ

*160. SHRI K.C.VENUGOPAL

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has constituted a committee to review the Coastal Regulation Zone (CRZ) amendment in view of problems faced by fishermen community in building houses and other related infrastructures and if so , the details thereof;
- (b) whether any meeting has been conducted so far to discuss the issue and if so, the details thereof; and
- (c) the action taken / being taken by the Government to extend the benefits of various housing schemes to fishermen community?

ANSWER

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE

(SHRI RADHA MOHAN SINGH)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO.*160 ON “AMENDMENT IN CRZ” FOR ANSWER ON 06TH MARCH, 2018.

(a) Yes, Madam. The Government of India in the Ministry of Environment, Forest and Climate Change being the nodal Ministry had constituted a Committee for a review of the issues relating to Coastal Regulation Zone Notification, 2011 and as reported by the said Ministry, the Committee had examined the concerns raised by various stakeholders in the coastal areas including fishermen community.

(b) As reported by the Ministry of Environment, Forest and Climate Change, the Government has made consultations with stakeholders including consultation with Members of Parliament of Coastal areas. An Inter-Ministerial meeting for review of the CRZ Notification, 2011 based on the recommendation of the Shailesh Nayek Committee Report was also held in the Ministry of Environment, Forest and Climate Change. Suggestions and proposals have been received from various stakeholders of coastal States/Union Territories for review of CRZ Notification, 2011 for development of infrastructure along the coast, including concerns of housing for the fishermen community.

(c) The Department of Animal Husbandry, Dairying and Fisheries (DADF), Ministry of Agriculture and Farmers Welfare is implementing a Centrally Sponsored Scheme on ‘Blue Revolution: Integrated Development and Management of Fisheries’ with ‘National Scheme of Welfare of Fishermen’ as one of the components. Under this National Scheme of Welfare of Fishermen, financial assistance is provided for construction of houses for fishers and creation of other basic amenities such as drinking water facility and community halls. Financial assistance is also being provided to fishers during the lean fishing season/ fishing ban period especially for fishermen who do not have their own fishing boats. Besides, insurance coverage for fishers is also provided under the scheme. This scheme is being implemented through the respective State Governments/UTs for onward transfer of subsidy assistance to the eligible fishermen as per the provisions of the Centrally Sponsored Scheme.

The details of financial assistance provided by the DADF during last three years and current year under the component namely National Scheme of Welfare of Fishermen are given below:

(Rs. in lakh)

Year	2014-15	2015-16	2016-17	2017-18 (as on 28-02-2018)
Amount released	5154.24	5876.02	2397.60	414.01
